

CIRCULAR

The Hon'ble Division Bench in Criminal Appeal No. 1164/2019 has passed the order dated 25.10.2021, and the relevant portion of the said order reads as under:

“.....

On perusal of the file, it is seen that though needful has been done, endorsement by the counsel to the said effect is missing. In such an event or in matters involving minor objections/corrections, it would be prudent if the office is directed to alternatively contact the counsel either through e-mail, text message or telephonic message and intimate the learned counsel or registered advocate's clerk about the omission and the time, mode and date of intimation and repeated intimation shall be recorded and if even thereafter, office objections are not removed, the file may be listed after recording the above particulars.

We are constrained to issue this direction in order to avoid wastage of judicial time and public money.

.....”

Therefore, the Officers and officials working on the judicial side in case if there are any minor objections / corrections, they shall contact the Counsels either through e-mail, text message or telephonic message and intimate the learned counsels or the registered advocate's clerks about the omission. The time, mode and date of intimation and

P.T.O.

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repeated intimation shall be recorded and even thereafter if office objections are not removed, the file may be posted before the Hon'ble Court after recording the above particulars. Any lapse in this regard will be viewed seriously.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-
(JAISHANKAR)
REGISTRAR (JUDICIAL)

To:

1. The Additional Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator with a request to web host the Circular
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the Circular.
6. P.A. to Registrar (Judicial) with a request to circulate the same to all the Court officers and Assistant Court Officers of this office.
7. Group 'A' officers working on judicial side.
8. All the Section Officers, working on Judicial side, with a direction to circulate the same to the Staff working under their control.
9. Office Copy.